IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

CP 14/2004 in OA 1573/1997 Date of Order : 26.2.2004

Between: -

Desabandam Maheswar

....Petitioner

And

C.Danial, The Superintendent of Post Office, Cuddapah Divn., Cuddapah.

... Respondent

Counsel for the Applicant : Sri Krishna Devan

Counsel for the Respondent : Sri V.Rajeshwar Rao, Addl.CGSC

CORAM;

THE HON'BLE JUSTICE SRI K.R. PRASADA RAO : VICE-CHAIRMAN

THE HON'BLE SRI S.K.AGRAWAL : MEMBER (A)

(Order per Hon'ble Justice Sri K.R. Prasada Rao, VC).

The petitioner filed the present CP seeking for taking action for contempt against the respondents for not complying the review WPMP SR No.126380/2002 in WP No.16546/1998 lirecting the competent authority to go into the verasity of the directing Respondent No.41, who is applicant in OA 1573/1997 and to take decision in the selection of the petitioner in accordance In our view, the petitioner has to move the High Cour Pradesh for non compliance of the direction issued of Andhra Petition and this Tribunal has no jurisdiction said Writ tl entertain this petitioon before this Tribunal. CP is disposed of as not maintainable giving liberty to the petitioner the High Court of Andhra Pradesh for the necessary to approach relief.

No order as to costs.

(S.K.AGRAWAL) Member (A) (K.R.PRASADA RAO) Vice-Chairman

Dated: 26th February, 2004, Dictated in Open Court.

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